

OA. NO. 287/03

6.12.06

Hon. Mr. M. Jayaraman, A.M.

None appears for applicant even in the revised call. None also appeared on behalf of Respondents.

From the ordersheet dt. 13.11.06 and 29.9.06, none represented on behalf of the applicant. Even on the last date, counter was ready but counsel for Respondents was unable to serve it as counsel for applicant was not available. The Bench also noted that on the last three occasions, the applicant did not put^m his appearance. It was specifically noted that if he does not appear on the next date, appropriate order shall be issued, Since the Respondents counsel had informed the court that O.A. was infructuous as the grievance has already been redressed. Since no one appeared on behalf of the applicant for the last three occasions and even today in revised call, the O.A. is dismissed for non-prosecution.

~~AB~~
A.M.

R

Subj. filed
C.A. 287/03
for